

IN THE NATIONAL COMPANY LAW TRIBUNAL NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 205
CP-133/241/ND/2020
RA-44/2023

IN THE MATTER OF:
Surender Kumar Gupta

... **Applicant/Petitioner**

Versus

J.M. Housing Limited

... **Respondent**

Under Section: 241-242

Order delivered on 21.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent : Mr. S K Sharma, Adv for R-1 to 4.
Adv. Abhirup Dasgupta, for R-8 & R-9
Mr. S K Sharma for R-1 to 4

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

RA-44/2023: As both the Members of the Bench are required to take up the matters listed before the Chandigarh Bench (Hon'ble Member Technical) and before Court-VI (Hon'ble Member Judicial) and Hon'ble Member (J) had to take up the matters listed before three benches, the captioned matter could not be taken up for hearing, due to paucity of time. In the wake, the hearing in the captioned matter is deferred to 03.06.2024.

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)